

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s NEO MICRONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	M/s Neo Microns Private Limited
2	Date of incorporation of corporate debtor	3 rd September, 2009
3	Authority under which corporate debtor is incorporated / registered	ROC- Ahmedabad Under the Companies Act, 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25199GJ2009PTC057978
5	Address of the registered office and principal office (if any) of corporate debtor	B-401, Lake View Tower, Opp. Vastrapur Lake, Near Alpha Mall, Vastrapur, Ahmedabad, Gujarat-380015
6	Insolvency commencement date in respect of corporate debtor	17 th April, 2026
7	Estimated date of closure of insolvency resolution process	14th October, 2026 (180 days from date of order)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bimal Ashok Desai Regn.No.: IBBI/IPA-001/IP-P00748/2017-2018/11281
9	Address and e-mail of the interim resolution professional, as registered with the Board	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara, Gujarat-390 020, India. Email: bimal.a.desai@icai.org
10	Address and e-mail to be used for correspondence with the interim resolution professional	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara, Gujarat-390 020, India. Email: cirp.nmpl@gmail.com
11	Last date for submission of claims	1 st May, 2026
12	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Nil
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads 217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara, Gujarat-390 020, India. Email: bimal.a.desai@icai.org

Notice is hereby given that the Hon'ble National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of a corporate insolvency resolution process of the M/s Neo Microns Private Limited on 17th April, 2026.

The creditors of M/s Neo Microns Private Limited, are hereby called upon to submit their claims with proof on or before **1st May, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. –

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20 th April, 2026 Place: Vadodara	Bimal Ashok Desai Interim Resolution Professional IBBI/IPA-001/IP-P00748/2017-2018/11281 (AFA Valid till 31 st December, 2026)
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